

ITEM NO.118

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 36/2021

ATAR PAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Mr. Gaurav Agarwal, SR. Advocate has been appointed as Amicus Curiae.

IA No. 18608/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 104499/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 04-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE V. MOHANA
(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Narender Kumar Verma, AOR

Mr. Gaurav Agarwal, Amicus Curiae(Not Permitted)
Mr. Dhaval Mehrotra, AOR
Ms. Aditi Desai, Adv.

For Respondent(s) :

Mr. S.r Singh, Sr. Adv. (Not Permitted)
Dr. Vijendra Singh, AOR
Ms. Apurva Singh, Adv.
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of letter circulated by learned AOR
assisting *Amicus Curiae* seeking adjournment, the
matter is adjourned for four weeks.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR